

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE. DA 203/89 OF

NAME OF THE PARTIES Vinod Kumar Tripathi, Applicant

Versus

..... D.O.F. 201. Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

This file without check index

Check by Dated 22-12-11.

Counter Signed.....

Regd 23/12/2011

Section Officer/In charge

on
Signature of the
Deputy Assistant

Central Administrative Tribunal

Lucknow Bench

INDEX SHEET

Cause Title Q.A.203/89 of 1983

Name of the Parties V. C. T. Pathi -----Applicant

Versus

Union of India & Others -----Respondents

Part A.E.C.

S. No.

File A

Description of documents

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File C

Q.644-650

GENERAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

11889

Registration No. 203 of 1989 (L)

APPLICANT(S) V.K. Tripathi

RESPONDENT(S) Union of India & others

<u>Particulars to be examined</u>	<u>Endorsement as to result of examination</u>
1. Is the appeal competent ?	Yes
2. a) Is the application in the prescribed form ?	Yes
b) Is the application in paper book form ?	Yes
c) Have six complete sets of the application been filed ?	2 set have been filed.
3. a) Is the appeal in time ?	Yes
b) If not, by how many days it is beyond time ?	No
c) Has sufficient cause for not making the application in time, been filed ?	Yes
4. Has the document of authorisation/ Vakalathama been filed ?	Yes
5. Is the application accompanied by B.O./ Postal Order for Rs.50/-	Yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?	Yes
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Yes
c) Are the documents referred to in (a) above neatly typed in double space ?	Yes
8. Has the index of documents been filed and pagining done properly ?	Yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	Yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	No.

Particulars to be ExaminedEndorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ? Yes

12. Are extra copies of the application with Annexures filed ? Yes

a) Identical with the Original ? Yes

b) Defective ? No

c) Wanting in Annexures No

Nos. _____ pages Nos. _____ ?

13. Have the file size envelopes bearing full addresses of the respondents been filed ? No

14. Are the given address the registered address ? Yes

15. Do the names of the parties stated in the copies tally with those indicated in the application ? Yes

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? Yes

17. Are the facts of the case mentioned in item no. 6 of the application ? Yes

a) Concise ? Yes

b) Under distinct heads ? Yes

c) Numbered consecutively ? Yes

d) Typed in double space on one side of the paper ? Yes

18. Have the particulars for interim order prayed for indicated with reasons ? Yes

19. Whether all the remedies have been exhausted. Yes

dinesh/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

O.A. NO. 203 OF 89(L)
REGISTRATION NO. 11 of 198

APPELLANT
APPLICANT

Vined Kumar Tripathi

DEFENDANT
RESPONDENT

Supdt. of Post Offices, Kanpur

VERSUS

Serial
number
of order
and date

Brief Order, Mentioning Reference
if necessary

How complied
with and date
of compliance

1
14/8/89

Hon' Mr. D.K. Agrawal, J.M.

Mr. V.K. Pandey, Learned counsel for the
applicant is present and heard.

ADMIT.

Meanwhile the applicant shall not be made
to relinquish the charge, if not already
relieved. Put up on 1-9-89 for orders.

JL
J.M.

NOTICES ISSUED

18/8

52

Notice were
issued to the parties
on 18/8/89.

Neither reply nor
any undelivered copy
ever has been return
back as far as

submitted for order

31/8

52

No reply has
been filed.
Submitted for
order

4/9

(sns)

Non Justice K. Naith, VC

Dr. Dinesh Chandra appears for
the opposite parties' counsel
Smt. V.K. Chaudhary and
says that the Committee is ready
and has only to be signed
he requests for four days time
list the case for orders on
5/9/89.

VC

NO

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION NO. OA No 203/89(W) 1/1

APPELLANT
APPLICANT

V. K. Tripathi

DEFENDANT
RESPONDENT

Union of India vs

VERSUS

Serial
number
of order
and date

Brief Order, Mentioning Reference
if necessary

How complied
with and date
of compliance

(5) 19-9-89
Hon Mr. D.K. Agrawal, J.M.

None is present. Adjourn the case
On 23-10-89 for orders.

JK
J.M.

OR
Neither respondent
nor any other party
applied for adjournment
or has submitted
any documents.
Submitted for order.

(6) 23/10/89
Hon Justice K. Nath, V.C.

This is an application for impleadment of
Union of India as opposite party No. 4. The
prayer is formal. The application is allowed.
Smt. K. K. Chaudhary accepts notice on behalf
of Union of India. Committee, if any, may
be filed within four weeks. At which the
applicant may file rejoinder within two
weeks thereafter.

Notices to opposite party No. 3 is
presumed served. No reply has been filed.
The case will proceed ex parte
against opposite party No. 3.

The matter regarding interim
relief and the opposite parties' application
for vacating the interim order be
listed for orders on 7-11-89. The
interim order will continue
till then.

JK

V.C.

As directed by the
Court's order dt. 23-9-89,
the applicant has not
incorporated Amendment
No. reply filed or belated
submitted for order.

9/89/1989 Submitted for order

L
AM

O.A. 203/89(L).

(10)

25-5-90.

(3)

(25)

K

Hon. Mr. K. Nalde, r.c.

Hon. Mr. K. O. Bayya. A.m.

On the adjournment application
On behalf of learned counsel for the
applicant adjourned to 27-8-90.

A.M.

Dr

r.c.

OR

L/c for the applicant
has not made out
the amendment in
the petition as per
Court's order dt 7-11-89.

Submitted to
order

23/8/90

L
26/8/90

L
6/9/90

(11)

27-8-90 - Division Bench not available
Rely to 27-11-90

(12)

27-11-90

(13)

Case not reached. Set down to
4-12-90.

(13)

4-12-90

No sitting Adl to 11-1-91.

the 11

No sitting Rely to 18-4-91. B.O.C.

(14)

11-1-91

No sitting Adl to 7-8-91.

(15)

4-91

Ab

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW

ORDER SHEET NO.

203/89
O.A./T.A. No

OFFICE REPORT

* DATE /

ORDER

case 8547-H

12-11-92

No 31mg of D. B.

as per 19-11-92

16/11/92

17/11/92

MANISH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(LUCKNOW BENCH)
LUCKNOW.

SL. 276

D.A. NO

2023/87

199 (L)

T.A. NO

Date of Decision

V.K. Tripathi,

Petitioner.

Advocate for the
Petitioner(s)

VERSUS.

Union of India

Respondent.

Advocate for the
Respondents

COURT

The Hon'ble Mr. Justice V.C. Srivastava, C.J.

The Hon'ble Mr. B.G. Garg, A.M.

1. Whether reporter of local papers may be allowed to see the Judgment ?
2. To be referred to the reporter or not ?
3. Whether to be circulated to other benches ?
4. Whether their Lordships wish to see the fair copy of the Judgment ?

U

VICE-CHAIRMAN/MEMBER

RJ
A

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A. No. 203/89

V.K. Tripathi

Applicant

versus

Union of India & Others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as Departmental Branch Post Master in Kanjaura District Unnao vide order dated 21.12.87, as he was found to be fulfilling all the requirements, although he was working since 1985. During the course of working, it appears that a complaint was received regarding irregular working and non-opening of the post office regularly and in time, the matter was enquired and lapses were found regarding unsatisfactory work. The services of the applicant were terminated vide Office Memo dated 25.7.1989 and another person, namely Shri Sant Prakash Bajpai was engaged in his place and he took charge on 10.8.89 but he was also replaced by one Shri Puttan Lal Bajpai. The applicant detained some records and in articles of the office/his custody.

2. The applicant was regularly appointed Departmental Post Master and his services were terminated.

U

The enquiry would have been made and the applicant would have been associated, his services could not be terminated without enquiry which has not been done in violation of principles of natural justice.

Accordingly, the termination order dated 25.7.1989 is quashed. However, it will be open for the respondents to hold enquiry against the applicant after giving him hearing and the enquiry be completed within 3 months from the date of receipt of a copy of this judgment. If it is found that the applicant was guilty, his services will be terminated and if it is found that the charges were not correct he will be reinstated.

3. Application is disposed of as above with no order as to costs.

Surbhi
A.M.

LS
V.C.

Shakeel/-

Lucknow: Dated: 19.11.92.

O.A.No. 203/89(2) PA 10

Central Administrative Tribunal

Circuit Bench, Lucknow

Date of Filing 11.8.89

Before the Central Administrative Tribunal

Date of Receipt 11.8.89

Allahabad, Lucknow Bench, Open Bench)

Application under section 19 of the Administrative

Tribunal Act 1985

Vinod Kumar Tripathi Applicant.

Versus

Superintendent of Post Offices

Kanpur (M) Division Kanpur Opp. party.

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	Charge List	19 to 20
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4.	Annexure no. 3 Copy of order	Exhibit -21
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dated 25.7.1989

22 to 23.

5. Affidavit

24

6. Vakalatnama
11.8.1989

V.K. Tripathi *Applicant*

Before : The Central Administrative Tribunal,
Allahabad, Lucknow Bench,
Lucknow.

O.A. 203/09(L)

APPLICATION U/S 19 OF THE ADMINISTRATIVE TRIBUNAL

ACT, 1985.

In the Central Administrative Tribunal Principal
Bench , Allahabad, Additional Bench- Lucknow.

Vinod Kumar Tripathi Son of Shri Ram Krishan Tripathi
Village and Post Kanjaura , District Unnao . . .

Applicant.

Versus

1. Superintendent of Post Office, Kanpur (M) Division ,
Kanpur.
2. Post Master , Unnao.
3. Shri Kareeman Singh (A.S.P.) Distt. Unnao.

Opp. Parties.

DETAILS OF APPLICATION

1. Name of the Applicant : Vinod Kumar Tripathi, aged about 38 years.

Name of Father - : Sri Ram Krishan Tripathi.

Designation & Office-

R11
K2

(2)

in which employed : : Employed as Branch Post Master in Department Branch Post Office of Village Kanjaura Post Kanjaura Distt. Unnao.

Office Address . : Departmental Branch Post Master Village Kanjaura Post Kanjaura Distt. Unnao.

Address for service of all notices. : Departmental Branch post Master Kanjaura Post Kanjaur Distt. Unnao.

PARTICULARS OF THE RESPONDENTS

Name & Designation of the 1. Supdt. of Post Offices. Kanjaura Department . (M) Division Kanpur .

2. Post Master , Unnao.

3. SDT. Unnao.

Office Address of the Respondents. Office Supdt. of Post Office Kanjaura (M) Divn. Kanpur.

Address for service of all notices. Post Master Unnao.

PARTICULARS OF THE ORDERS AGAINST WHICH APPLICATION IS MADE.

Termination Order , Order dated 25.7.89 Memo No. A /4/E. D.A. / Kanjaura 4 89-90.

Date of Order . 25.7.89.



(3)

Passed By ;

Supdt. of Post Office, Kanpur (M)

Divn. Kanpur.

Subject in Brief :

Terminating the services of the
Applicant.

Jurisdiction of the Tribunal.

The applicant declares that the
subject matter of the order against
which he wants reredressal is
within the jurisdiction of the
Tribunal.

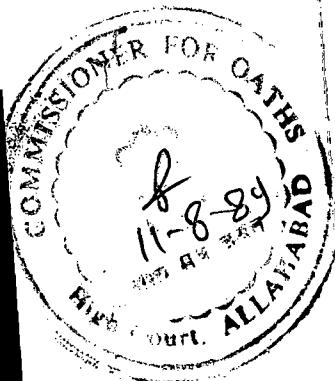
Limitation

The applicant declares that the
instant application U/s 19 Adminis-
trative Tribunal Act 1985 as within
time of limitation Prescribed U/s 21
of AF Act, 1985.

FACTS OF THE CASE

That the applicant moved an application for the service on
the Post of Departmental Branch Post Master for the Office
of Post & Telegraph Department for Branch Post Office
Village Kanjaura, Distt. Unnao, after fulfilling all
requirements the applicant has selected for the service
on the post of Departmental Post Master for the Office of

Contd.on 4..



11-8-89
Court, Allahabad

(4)

Branch Post Office Village Kanjaura , Distt. Unnao and the applicant has informed through registered letter issued by the Office, that he has been selected for the Post of Departmental Post Master in Branch Post Office Vill. Kanjaura Post Kanjaura , Distt. Unnao . The Photostat copy of the letter is being attached herewith this application as Annexure No. 1 for the kind perusal of the Tribunal.

That the applicant is Police Report and Medical Report was received in Department and later on appointment was letter was issued from the Department on 21.12.87 as noted in the letter that has received to the applicant on 5.1.88 and charge of the office has also taken by the applicant on 5.1.88. The Photostat copy of the appointment letter , Photocopy of appointment letter and Charge list alongwith charge report are being attested with this application as Annexure No. 2 -A to 2-B and 2-C .

3. That the applicant having received the charge of the Office for the post of Department Branch Post Master he is serving on the post with this/his full ability and labour . From the date of appointment and from the date of taking the charge of the Post , no any complaint has made against the applicant and the applicant has never found

25/11/1989

(5)

guilty of any negligence during the service on the post of Branch Post Master.

4. That it would be just and proper to mention here that this Office of Branch Post Office was opened first time in the Village, in the house of the applicant in year, 1984. And since then till now it is existed in the house of the applicant. And there is no any kind of grievance and any problem to the villagers and every facility for the proper functioning of the Office is available here.

5. That since 1984 some other persons have been selected for the post of Departmental Branch Post Master. They

provided that services and applicant for the first time in 1987 appointed for the service on this post at the Advertisement of the Office, published for accepting and selecting the person for the service on the post, then the applicant moved application. And he was selected for the service on the post.

6. That some person in the Village has enmity with the applicant so they contacted the authority of the Office had any way with citation of that person the termination order was made by the Opp. Party while there was no any

Kind of complaint . He is serving on the post with labour and wisdom.

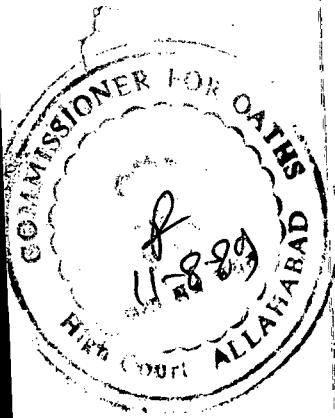
6. That before issuing the termination order no any notice was sent to the applicant . Nor any explanation was called for. And no any opportunity of hearing has given to the applicant. And directly termination order was sent without assigning any reason that why the applicant is being terminated from the Post of Departmental Branch Post Master. So such type of order is totally ~~violation~~ Voilation of the provisions of the Constitution ,. And the Opp.Party No. 1 has pased order totally against the procedure given in the Constitution of India. The Photocopy of the Termination order is being attached as Annexure No. 3.

8. That the applicant is working as Department Post Master and charge has yet not been taken from him and if the same is taken then the applicant will suffer great irreparable loss and injury., which can not be compensated in the terms of money.

RELIEF SOUGHT

Parikh & Son (P.M.)
In view of the facts stated in the preceding para 1 to 8 of the application the applicant paras for the following reliefs :-

(1) To issue a Writ order or direction in the nature of certiorerari thereby quashin the impugned order



MC

(7)

dt. 25.7.89 .

2. To issue a Writ Order or direction in the nature of Mandamus thereby commanding the Opp. Parties to allow the applicant to continue on the departmental branch . post Master Kanjaura Distt. Unnao.

3. To issue any other appropriate writ order or direction which this Hon'ble Court may deem fit and proper in the nature and circumstances of the case.

4. To award the costs of the application .

(8) GROUND :

1. That the Opp. Party No. 1 has done manifest error of Law in not issuing Show Cause Notices before passing the impugned order . And this illegally passed termination order against the applicant without affording any opportunity to the applicant for clarifying his situation , so such type of order being against the law is not liable to be maintained.

2. That the Ld. Opp. Party No. 1 has passed the impugned order i.e. Annexure No. 3 of this application without assigning any reasons of termination in it , so such type of order is no order in the eyes of law and it is liable to a set-aside.

3. That the Ld. Opp. Party No. 1 has terminated the applicant from the post of departmental Post Master



A/A A/A

in arbitrary manner without following the relevant rules of Central employees services Rules so much type of order in any view of the Law is liable to be not maintained.

4. That the Ld. Opp. Party No. 1 has passed the termination order without any base neither any complaint was done by anyone against the applicant ., nor there was any Departmental complaint against the applicant ., in respect of disobedience of the order of higher authority or any negligence under that reasons the Ld. Opp. Party No. 1 has terminated the applicant is not known to the applicant .

5. That the Ld. Opp. Party No. 1 has passed the impugned order terminating the applicant from the post of the Departmental post Master without giving any reason and cause of passing the order . And also not taking any explanation from the applicant so such type of order is totally against the natural justice and is liable to be set aside.

6. That the applicant has stated above in this application that some village people has enmity with the applicant and they in collusion with the

The Opp. Party No. 1 got it passed order of termination by the Opp. Party No. 1 so such type of order being totally against the Law and natural justice is liable to be setaside.

7. That this office is running from the year 1984 in the House of the applicant when it was firstly opened in the Village and since then ~~is~~ till now . No any complaint regarding the accommodation for the office and situation of the Office or anyo ther complaint , were never done by anyone. And in 1988 the applicant having been selected for the post of Departmental post Master accepted the charge of the post and till now there was no an y complaint against the applicant under these circumstances under what reasons the Ld. Opp. Party No. 1 has passed the termination order is not known and this termination order ~~can~~ not be genuine order . except this that it was passed under the pressure or for gaining any unlawful benefit. So such type of order is liable to be setaside.

8. That the impugned order has been passed without considering the facts and legal situation of the matter so it is liable to be setaside.

9. That the impugned order has been passed totally against the provisions of the constitution, of India., and

and by passing this type of order the constitutional right of the applicant has been prejudiced and effected.

9. INTERIM ORDER IF PRAYED FOR :

Pending final decision on the application the applicant seeks issue of the following order :

That in view of the facts and circumstances stated herein above the it is most respectfully prayed that the impugned order dt. 25.7.89 passed by the Supdt. of Post Office Kanpur Divn. Kanpur be kindly stayed to this extent that the applicant be allowed to work on the post, and if charge has been taken from the applicant it may not be taken from the applicant.

DETAILS OF REMEDY EXHAUSTED :

The applicant declares that he has availed of all the remedies available to him under the relevant service Rules extra.

b. The applicant has made representation to the supdt. of Post Office (M) Kanpur Divn. Kanpur but he has only been

Contd. on 11..

Paribom Dutt

(11)

asked to handover the charge and nothing has been done.

III. Matter not pending with any other Court. :

The applicant declares further that the matter regarding which this application has been made is not pending before any Court of Law or any other authority or any other Bench of Tribunal.

12. PARTICULARS OF BANK DRAFT / POSTAL ORDER IN
RESPECT OF THE APPLICATION FEE.

Name of the Bank on which

drawn.

(i) Demand Draft No.

Dated-

Or

(ii) No. of Indian Postal order (s) 798534

(3) Name of the issuing
Post Office

Post Office
Ammaled

(iv) Date of issuing of Postal
Order-(s)

11-8-89

(v) Post Office at which
Payable.

Post Office
Ammaled

Contd. on 12..

18/2
18/2
(12)

13. DETAILS OF INDEX:

An index in Duplicate containing details of the documents to be relied upon is enclosed :-

14. List of Enclosures : Five Enclosures.

Dated ;

Vinod Kumar Tripathi
Applicant

VERIFICATION

I, Vinod Kumar Tripathi, aged about 29 years, Son of Shri Ram Krishan resident of Village Kanjaura, Post Kanjaura Distt. Unnao extra Departmental Branch Post Master in the Office of Superintendent Post Office, Kanpur (M) Divn., Kanpur do hereby verify that the contents of para 1 to 12 are true to my personal knowledge and belief. and that have not been suppressed any material facts.

Lucknow

Vinod Kumar Tripathi
Signature of the Applicant.

Dated ; 11-8-89



(21)

P/M

P2

Before the Central Administrative Tribunal ,

Allahabad , Lucknow Bench , Lucknow.

Application U/S 19 of Administrative
Tribunal Act ,1985 .

Vinod Kumar Tripathi Applicant.

versus .

Superintendent of post office

Kanpur Division (M) Kanpur .

and others Opposit Parties .

ANNEXTURE No. 3 .

Dep. of Post office of S. P.os Kanpur (M) Division

Kanpur , Memo No. A -4 / E.D.A. / Kanjaura /89 - 90

Dated 25.7.89 .

The services of Shri Vinod Kumar Tripathi
E.D. P.M. Kanjuara Unnao are hereby terminated under
Rule ((6) E. D. A. (C & S) Rule 1964 with
immediate effect .

Dantiboom Dantiboom

Superintendent of post office
Kanpur Division (M) Kanpur .



127
129

Before the Central Administrative Tribunal

Aligarh, Lucknow Bench, Lucknow.

Application under section 19 of the Administrative
Tribunal Act 1986

CA 203/AS(6)

Vinod Kumar Tripathi Applicant.

Versus

Superintendent of Post Offices

Katpur (H) Division Karapur Opp. party,

L N D E K

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3.	Annexure no. 2-A to 2-C Appointment Letter	15 to 16
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6.	Vakalatnama dated : 11. 8. 1989	24
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(13)

Before the Central Administrative Tribunal

Allahabad Lucknow Bench Lucknow. A21

Application v/s 19 of the Administrative Tribunal
1985.

Vinod Kumar Tripathi

... Applicant.

Versus

Superintendent of Post Office
Kanpur Division(M) Kanpur and
others.

... Opp. Parties.

Annexure No. 1

Dated. 11. 8. 89

Vinod Kumar

Applicant.



(149)

225

~~Enc.~~ ①

Recd/Comd

सरकारी अंतर्राज्यीय विद्यालय/INDIAN P. & T. DEPARTMENT
एसेक्युरीटी/Office of the

Kanpur Mufassil Prakhan

Reqd

To KANPUR-208001

✓ Sri Vinod Kumar Tripathi
405 Mr Ram Krishna Tripathi
Villa Post : Kanjaura.

Distt : Unnao

No. H-4/82A/Kanjaura P.D.Ot K.P. 15.87
Subject :- Appointment of B.P.M. Kanjaura
Unnao

you are selected for
appointment on the post of
B.P.M. Kanjaura Unnao.
Appointment letter will be
issued after receipt of statis-
factory police verification
report and medical report.

Copy to:-

The A.S.P.O Unnao for
information. He will await
further orders from this
office regarding transfer of
charge of B.P.M. Kanjaura Unnao

Adhikshak, Dakghar

Kanpur Mufassil Prakhan
KANPUR-208001



15-8-82
B.P.M.
Kanjaura
Unnao

(15)

2/1
A20

Before the Central Administrative Tribunal

Allahabad Lucknow Bench Lucknow.

Application U/s 19 of the Administrative Tribunal
1985.

Vinod Kumar Tripathi

... Applicant.

Versus

Superintendent of Post Office

Kanpur Division(M) Kanpur and

others.

... Opp. Parties.

Annexure No.2A

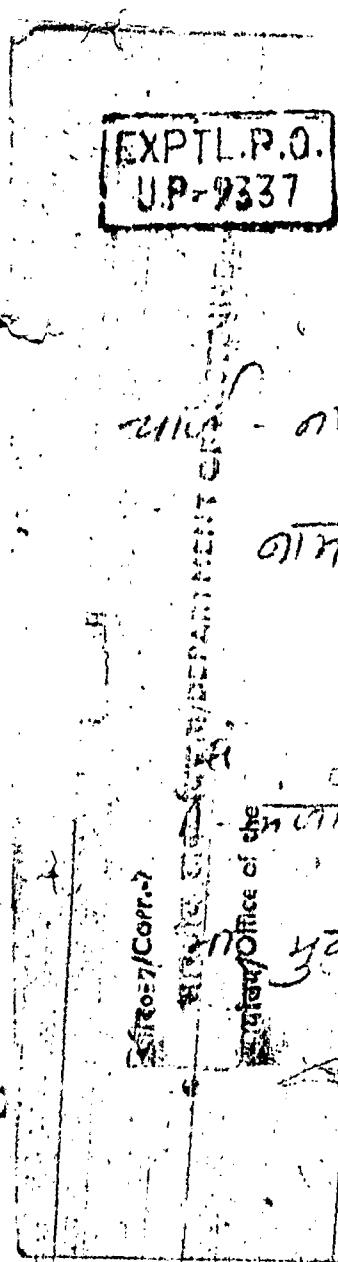
Dated. 11.8.89

Applicant.



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✓ Verified
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*T. P. Weston
Howard A. Z.*

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Before the Central Administrative Tribunal

Allahabad Lucknow Bench Lucknow.

Application U/s 19 of the Administrative Tribunal
1985.

Vinod Kumar Tripathi ... Applicant.

Versus

Superintendent of Post Office
Kanpur Division(M) Kanpur and
others. .. Opp. Parties.

Annexure No. 2 B

Dated.

Applicant.



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Before the Central Administrative Tribunal

Allahabad Lucknow Bench Lucknow.

Application U/s 19 of the Administrative Tribunal
1985.

Vinod Kumar Tripathi

... Applicant.

Versus

Superintendent of Post Office
Kanpur Division(M) Kanpur and
others.

... Opp. Parties.

Annexure No. - 2C

Dated.

Applicant.



आनंद भा. जा. निवास

प्रधान:-

अधोस्थ चाक्षर
दानपुर मुकाम्बिल प्रजण 6सेवा में
श्री विनोद कुमार शिपाठी ५०३ राम कृष्ण शिपाठी
प्रधान पोर्ट कम्पोजिट उन्नाव

शापन संख्या र/ई०३०००/नर्सीरा दानपुर-208001, दिनांक २१-१२-८७

विषय- श्री विनोद कुमार शिपाठी - दो जलीएफ विधायी
के पद पर अपचारिक नियुक्ति जिला - उन्नावश्री विनोद कुमार शिपाठी - पुत्र श्री राम कृष्ण शिपाठी
निवासो उन्नाव कम्पोजिट जिला उन्नाव के अधीक्षित द्रव्यारा
जलीएफ विधायी राम कृष्ण अधिकारी/उन्नाव कम्पोजिट जिलाउन्नाव को कार्यमार्ग प्रणाली करने की तिथि से नियुक्ति दिया जाता है
उन्हे इतना भत्ता दिया जायगा जो कि समय समय पर निर्धारित हो।श्री विनोद कुमार शिपाठी को यह स्थान लेसा चाहिए
कि उन्होंने यह नियुक्ति अनुबन्ध स्थ से होगा, उसके बर्य अथवा अधीक्षित नामकरण
द्रव्यारा एक दूसरे को लियिन सूचिल दरने पर समाप्त कर दिया गया हो।
वह कि यह समय समय पर संरक्षित भूक्त तार आजीफ किमानी कम्पोजिट
(आवरण रख सेवा) नियावली १९८४ के अनुरूप अनुशासित होगा।अधीक्षित द्रव्यारा
दानपुर मुकाम्बिल प्रजण

प्रतिलिपि:- सूचनार्थ तथा आवश्यक दार्य वाहो हेतु:-

1- श्री विनोद कुमार शिपाठी - पुत्र श्री राम कृष्ण शिपाठी
निवासो उन्नाव कम्पोजिट पोजो ०५५८८
जिला - उन्नाव अधीक्षित

2- नियन्त्रक उक्तवार राम कृष्ण उन्नाव

3- भाक्षपाल काम्पुर/उन्नाव

4- संपाल/शाहिल/उपडावपाल मारवारा उन्नाव

5- कार्यालय प्राति

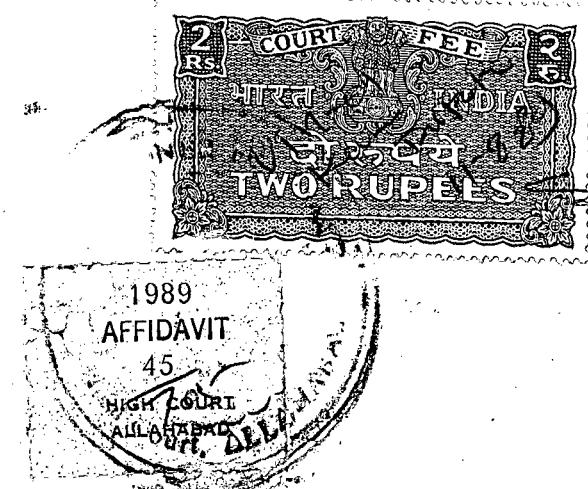


(22)

Before the Central Administrative Tribunal

83
X/83

Allahabad Lucknow Bench, Lucknow.



Application U/S 19 of Administrative Tribunal
Act, 1985.

In the Central Administrative Tribunal Principal Bench

Allahabad Additional Bench Lucknow.

Vinok Kumar Tripathi Applicant.

Versus

Superintendent of post office

Kanpur Division (M) Kanpur.

and others Opposite Parties

Affidavit

I, the deponent Vinok Kumar Tripathi aged about 29 years Son of Shri Ram Krishan r/o Kanjaura Post Kanjura District Unnao, do hereby solemnly affirm on oath as under :-

1. That the deponent is the applicant in the

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above noted application as such he is well versed with facts of the case.

2. That the contents of paras 1 to 8 of the application are true to my personal knowledge and contents of paras 8 are believed to be true on the basis of legal advise and on records.

3. That the deponent verifies that annexures Numbers 1,2 A To 2 C of the application are true photo state copies of the original duly compared , And Annexure No. 3 is true copy of original .

Lucknow :

Deponent .

Dated : 11-8-89

Verification

I , the above named deponent do hereby verify that the contents of paras 1 to 3 are true to my own knowledge . Signed and verified this 11 day of August, 1989.

R. Kumar Misra
R. Kumar Misra,
JATI COMMISSIONER
High Court, Allahabad
Lucknow Bench

No. - NS/179
Date - 11-8-89

R. Kumar Misra
Deponent .

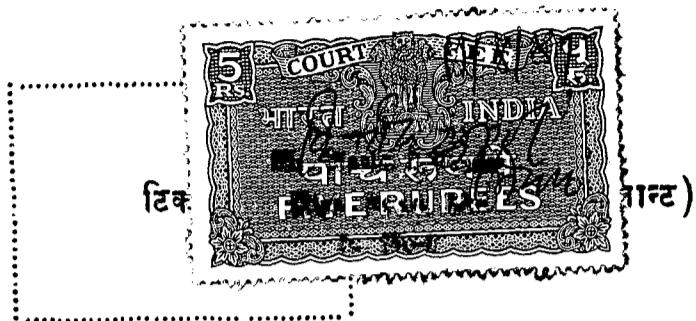
*Given in the above
date he is now before me
R. Kumar Misra*



ब अदालत श्रीमान्
[वादी अपीलान्ट]
श्री प्रतिवादी [रेस्पाइन्ट]

Central Technical Institute of Hyderabad
वकालतनामा

महोदय



Vishwakarma

बनाम प्रतिवादी (रेस्पाइन्ट)
Supintendent of Post Offices and others

न० मुकद्दमा

सन्

पेशी की ता०

१६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

V. B. Pandey Advocate

वकील

महोदय

एडवोकेट

न० मुकद्दमा	न० फरीकाना
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को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौठावें या हमारी ओर से डिगरी जारी करावे और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकद्दमा उठावे या कोई रुपया जमा करे या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकर को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फँसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर

कम्म आवे।

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रुद्रानन्द चौधरी
हस्ताक्षर

साक्षी (गवाह) साक्षी (गवाह)

दिनांक ११ महीना ई सन् १६ ई०
स्वीकृत

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW
C.M. No. 302/14(L)
O.A. No. 203 of 1989(L)

Vinod Kumar Tripathi ... Applicant

-vs-

Union of India and others ... Opp. parties.

APPLICATION FOR VACATING THE STAY GRANTED.

The opp. parties beg to submit as under:-

1. That no work is being taken from the applicant since 10th of August 1989 and another person was appointed to look ~~as~~ after the work of the post office as the applicant refused to accept the notice of termination of the services.

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The applicant is not performing his duties since 10th of August 1989 whereas order of stay was passed by this Hon'ble Tribunal on 14.8.1989 which is of no use of the applicant.

2. That for the facts reasons and circumstances stated in the accompanying counter affidavit it is expedient in the interest of justice that the interim order granted by this Hon'ble Tribunal be very kindly vacated as no work is being taken from the applicant since 10th of August 1989.

P R A Y E R.

Wherefore, it is most respectfully
prayed that this Hon'ble Tribunal ~~may~~ very kindly
vacated the interim order passed by this Hon'ble
Tribunal on 14th August 1989 on behalf of the
applicant as no work is being taken from the
applicant since 10th of August 1989.



(VK CHAUDHARI)
Addl. Standing Counsel for Central Govt.
Counsel for Opp. parties.

Lucknow,

Dated: 11 Sept. 1989.

ABT
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10
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

O.A. No.203 of 89(L)

Vinod Kumar Tripathi ... Applicant

-vs-

Union of India and others ... Opp. parties.

COUNTER AFFIDAVIT ON BEHALF OF OPP. PARTIES.

I, K. B. Sharma. ✓

aged about 55 years, son of Shyam Behari Sharma
at present posted as ~~Supdt. Post Offices Kanpur~~ ✓

in the office of the Supdt of Post Offices,

Kanpur (M) Division, Kanpur do hereby solemnly

affirm and state as under:-

That the deponent ~~is~~ has been
authorised to pairvi on behalf of the opposite
parties to file this counter affidavit. He has read
and understood the contents of the application and
is fully conversant with the facts stated in
the application and he is in a position to give
parawise comments as hereinunder:-

2. That before giving parawise comments to
the averments made in the application certain
facts and circumstances which are relevant and
have not been stated in the application are being
stated hereinunder:

Sharma

3, That the applicant was appointed as Branch Post Master Kanjaura vide office Memo No. A/EDA/ Kanjaura/ dated 21.12.1987 and was working there as B.P.M. since 5.1.1985. On the receipt of serious complaint from the resident of ~~next~~ village regarding irregular working and non-opening of post office regularly and timely, the complaint was got enquired and several lapses regarding unsatisfactory work of the B.P.M. was noticed on the ground of which the services of the applicant were terminated under office Memo No. A-4/BDA/Kanjaura/89-90 dated 25.7.1989 and one Shri Sant Prakash Bajpai was engaged to work as B.P.M. Kanjaura ~~as~~ in place of Shri Vinod Kumar Tripathi, the applicant. Shri Sant Prakash Bajpaid took the charge of Kanjaura B.O. on 10.8.89 and worked up to 18.8.89 but due to some irregular working and adverse working he was also replaced and one Shri Puttan Lal Bajpai is working as ED B.P.M Kanjaura holding full fledged charge of the Branch Office Kanjaura. The applicant has detained some records and articles of the office in his custody in an unauthorised manner for ~~the~~ which the case has been reported to the local police to get the articles and records transferred to the

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present BFM Kanjaura. The applicant should have submit a review petition to appropriate authority against the order of the SPOs as per rule 6(7) of E.D.As(C&S) Rules 1964. But before exhausting this departmental channel he approach the CAT as such his application is not maintainable and is liable to be rejected on this score only.

4. That the contents of para 1 of the application are incorrect as stated , hence denied and in reply it is submitted that he was never appointed as Departmental Branch Postmaster.
5. That the contents of para 2 of the application are not disputed.
6. That the contents of para 3 of the application are incorrect as stated, hence denied and in reply it is submitted that there was a serious complaint regarding unsatisfactory working and non-opening of Post office timely and regularly on the basis of which his services were terminated after having the matter enquired into.
7. That ~~the~~ in reply to the contents of para 4 of the application it is submitted that

Answe



the Branch Office was opened in 1984 but due to non-arrangement of regular BPM, the work of the Branch office managed by one Shri Ajai Kumar Bajapi who kept post office in the premises ~~is~~ provided by the village Pradhan, Kanjaura.

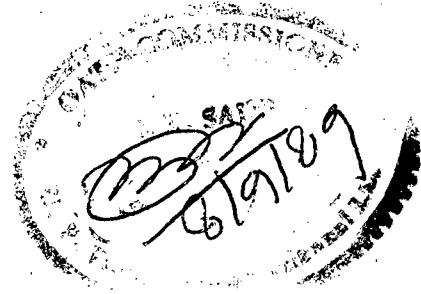
8. That the contents of para 5 of the application are not clear, hence no comments can be offered.

9. That the contents of para 6 of the application are incorrect as alleged and in reply it is submitted that the applicant's version is not correct. He was terminated due to unsatisfactory services and not fulfilling appointment conditions.

10. That the contents of para 7 of the application are incorrect, hence denied.

11. That the contents of para 8 of the application are not admitted as alleged hence denied and in reply it is submitted that the applicant is no more BPM Kanjaura since 10.8.89, Shri Puttan Lal Bajpai is holding the charge of Branch Post ~~Office~~ Master, Kanjaura and functioning whole time business of the office. In view of the facts stated above the applicant is not entitled to get any relief and his application is liable to be rejected.

Prasanna



12. That the grounds taken by the applicant in para 9 of the application (i to ix) are not tenable in the eyes of law as the order of termination of the applicant was issued in accordance with relevant rules and orders applicable to the EDAs under EDAs (C&S) Rules 1964.

13. That the contents of para 10 of the application are incorrect as alleged and in reply it is submitted that the applicant is no more the BPM, Kanjaura ^{of} since 10.8.89 nor he is holding the charge ^{of} the said post. In view of this, the interim order passed by this Hon'ble tribunal is liable to be vacated.

14. That in reply to the contents of para 11 of the application it is submitted that the applicant has submitted false declaration regarding availing all the remedies available to him under the service rules. He should have submit review petition against his termination order to the appropriate departmental authorities before approaching the court but he did not do so and has hidden the facts on this point.

15. That the contents of para 12, 13 and 14 of the application needs no comments.

That in his application the applicant has verified para 1 to 12 as true but para 11 is totally false and has tried to deceive the Hon'ble Tribunal.

husen

16. That in view of the facts, circumstances and reasons stated in the preceding paragraphs, the application filed by the applicant is liable to be dismissed with costs to the Opp. parties, entitled and the applicant is not ~~eligible~~ to get any relief from this Hon'ble Court.

husmam
Deponent.

Lucknow,

Dated: 8 Sep. 89.

Verification.

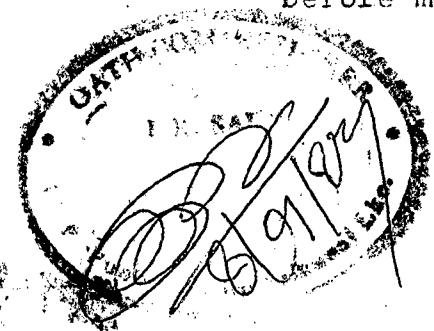
I, the above named deponent do hereby verify that the contents of para 1 is true to my own knowledge, those of paragraphs 2 to 4 are believed by me to be true on the basis of records while those of paragraphs 5 to 8 are also believed by me to be true on the basis of legal advice. No part of this affidavit is false and nothing material has been concealed. ~~xx~~

husmam
Deponent

Lucknow,

Dated: 8 Sep. 1989.

✓ I identify the deponent who has signed before me and is also personally known to me.



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(VK CHAUHDHARI)
Advocate.

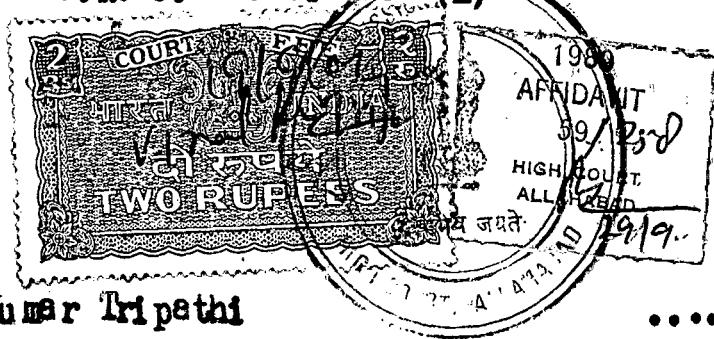
K. P. Sharma
V. I. C. Chauhan Adv.

Suraj Kishan
Court Commr., Lucknow
Date.....

8/9/89

Before the Central Administrative Tribunal Circuit
Bench Lucknow.

O.A. No. 203 of 1989 (L)



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64

Vinod Kumar Tripathi

.... Appellant.

V.S.

Supt. of Post office and others

..... Respondents.

Rejoinder affidavit in response of Counter affidavit
Filed by the opposite party.

I, Vinod Kumar Tripathi aged about 29 years, son of Sri Ram Krishna Tripathi resident of village and Post Kanjaure District Unnao, do hereby solemnly states on oath in response of counter affidavit, to clarify the contents of appeal as well as in order to state and put before this Hon'ble court true fact of the case, as under:-

1. That the contents of paragraph 1 of the counter affidavit needs no reply as this fact is in respect of internal matter of department.

2. That the contents of paragraph 2 alongwith 3 are true to this extent that appellant was appointed as branch post master Kanjaure vide office memo N.A/D/1 Kanjaure dated 21.12.88 and he provided service on the post from 5.1.88 the other contents of the counter affidavit are totally wrong and have been falsely made against the appellant. this fact is clear only by reading the content of this para as the counter affidavit in which the opposite party could not expect that whether they had given any notice to the appellant.



29/12/88
Rejoinder

AMG A

for these irregularities in fact the appellant had provided the service on the post in office with full ability and complaining the order of the higher authority of the department so no any complaint was ever made by any officer against the applicant through out his service period as the appellant has stated in para 6 of the appeal that some person in the village having enmity with the applicant as they have come under offence of murdering the appellant uncle so due to this enmity that persons have jealousy against the appellant so they have made contact with the authority and got the termination order issued against the appellant. The further other narration of the fact in counter affidavit is totally wrong and denied. The applicant has never denied to provide charge are the post till 14 August 1989 but no one asked for the charge for the post till 14 August 1989 and the same remained with the appellant and he is still working on the post of Branch post master. This version of the opposite parties that charge has been taken by one from the appellant is totally false. The applicant to show his regular service and regular attendance in the office is filing the photo stat copies of the B.O. account register and order book. Mohar Chhap Register in which all the deposits of all the scheme of the post office and withdrawl have been noted. And this entry was confirmed by checking by the higher authority for time to time. The photo stat copy of criminal case is also attached as Annexure No 4 and other above stated documents as Ann. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 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1096, 1097, 1098, 1099, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 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AMC

of the appellant and they found the service of the appellant as good and proper the inspection report made by authority on 12.11.88 is being attached as Annexure No 4 to this affidavit.

5. That this fact is also necessary to mention here that the A.S.P. Kanpur Sri R.C.Sharma has also inspected the office of branch post master 13 Sept. 1988 and other inspection endorse made by the authority in their account book and other offices record some of these inspection report are being attached for your perusal as Annexure No 5 to this affidavit.

6. That all these explanation given by the applicant providing possible documentary prove it becomes clear that against the applicant during his whole service period no complaint was made by any authority regarding irregularity in his service and he performed his duty with loyalty and labour.

7. That regarding the fact of not submitting any representation before the authority as narrated by opposite party in para ¹⁴ of the counter affidavit as applicant's submitting before this court ~~that~~ these fact are not true the applicant coming to know the order of terminating of the service the appellant had made representation that the termination order being against the fact and law may be recalled but the Hon'ble authority had not given any attention to ward it then the applicant has filed the instant appeal before this Hon'ble court. The copy of representations ~~are~~ being attached as Annexure NO 6A and 6B

8. That the contents of narrated in para 4 and 5 of the counter affidavit have been properly replied by the appellant



Dattaram Datta

DRAFT

4.

in the appeal hence here in rejoinder affidavit that not required to be replied.

9. That the contents narrated in para 6 of the counter affidavit have been properly replied in para 3 of the rejoinder affidavit.

10. That the contents of para 7 of the counter affidavit are not disputed here this fact which has been narrated in counter affidavit ^{that} firstly the post office was open in the house of the village Pradhan is required only some more explanation that then village Pradhan was the mother of the appellant.

11. That the contents of para 8 of the counter affidavit are wrong as stated by the opp. party that the contents of para 5 of the appeal are not clear but in fact the appellant has clearly stated the fact in the para 5 of the appeal.

12. That the contents of para 9 of the counter affidavit have been well replied and explained in para 9 of the rejoinder affidavit hence now they need no further explanation.

13. That the contents of para 10 of the counter affidavit are wrong the fact which have been narrated in para 7 of the appeal are true beyond any doubt.

14. That contents of para 11 of counter affidavit are incorrect and denied.

15. That the contents of para 12 of the counter affidavit are totally wrong and denied. The explanation is already has been given in appeal.

16. That the contents of para 13 of the counter affidavit



Santosh Kumar

....

5.

are false the appellant is still serving on the post of branch post master and no charge has never been taken by the opposite party.

17. That contents of para 14 of the counter affidavit are also wrong and denied the appellant has ~~broadly~~ explained about that para of rejoinder affidavit.

18. That the contents of para 16 of the counter affidavit are not required any further explanation that the contents of para 16 of the counter affidavit are wrong and denied. The appellant had ~~stated~~ ~~xxxxxx~~ stated true fact before the court.

19. That the contents of para 17 of the counter affidavit has no legal base and being against the fact hence are not liable to be accepted.

Ram Singh Rawat
Deponent.

Verification

I, the above named deponent do hereby verify that the contents of para 1 To 7 and 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19 of the rejoinder affidavit are true to my personal knowledge and those contents of para 16, 17, 18, 19 are believed by me to be true.

Signed and verified this 19th day of September 1989 in the court compound at Lucknow.

Ram Singh Rawat
Deponent.

Lucknow

Dated : 19-9-89

Original by self
deposited with legal
officer for
19-9-1989

19-9-1989
29/9/89
29/9/89

Before the Central Adalat of Revenue Tribunals
Circuit Bench Lucknow.

C. A. No. 203 of 1989 (L)

Virendra Tripathi

..... Appellant.

Vs.

Smt. of Post Office and others

..... Respondents.

Annexure No. 1



Lection
dated :

Dinshaw Jamali
Appellant.

Before the Central Arbitrative Tribunal

Circuit Bench I. known.

Case No. 246 of 1939 (L)

Vicid Laxmi Tripathi

..... Petitioner.

VS.

Smt. of Post Office and others

..... Respondents.

Appendix No. 2

L. 2000
Exhibit

Paragamand
Agal Bkt.



एन०सी०-६२

N. C.-62

Branch Office Savings Certificates Journal

शाखा डाकघर अस्तपत्र अनंत मोहर चार

Auto Printers Tech A/M-6-NE October-8-10,000 book

A circular stamp with a double-lined border. At the top, it reads "E. C. October-8+10,000 books" and "CPA" in the center. On the left side, there is a large "X". In the center, there is a large, faint signature that appears to read "P. B. J. G.". At the bottom right, the year "1963" is printed.

AS

Before the Central Administrative Tribunal

Circuit Bench Lucknow.

C. A. No. 206 of 1989 (L)

Vinod Kumar Tripathi

..... Plaintiff.

VS.

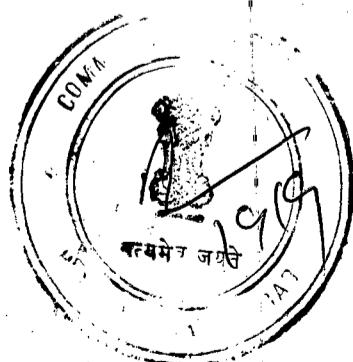
S. P. A. of Post Office and others

.... Respondents.

Annexure No. 3

Lokon
Date :

20/01/2019
Dated 20/01/2019



प्रातिलिपि रिपोर्ट चालान, सल्ला ४/५ रामकृष्ण नूने ७५४.

दारा १०७/११६ एप्रिल सल्ला २०-११-४४ ज्यापालप परगना भाजीरा
उन्नाव पाना गांगचाट ताला।

रिपोर्ट चालानी अन्तर्गत दारा १०७/११६ एप्रिल पाना गांगचाट

सेवामें

ज्यापालप भीमान परगना भाजीरा सदृ उन्नाव

राज्यद्वारा! - उन्नाव इन्द्रजीहे रिपोर्ट चालानी गांगचाट उन्नाव

बनाम खान पक्ष

१. रामकृष्ण ५० प्रभुदयाल आपु ५० साल

२. विनोद ६० रामकृष्ण आपु २७ साल

३. उमेश कुमार ३० सुखदेव वट्टे आपु २२ साल

४. शंकर ५० बाबूलाल दीजन आपु ३५ साल

५. अंगनु ५० गोरे दीरज आपु ५३ साल

६. बुजुंगिकोर ५० सुखदेव वट्टे आपु ३५ साल

७. राज किशोर ५० सुखदेव वट्टे आपु ३२ साल

८. उकाश ५० भद्रबहर रेदास आपु २३ साल

९. भूरा ८० बुक्का रेदास आपु २६ साल

१०. केनी ८० बुक्का रेदास आपु २२ साल

११. बुक्केलाल ४० सुखदेव दीजन आपु ३४ साल

१२. पंचम ५० रघुवर आपु ५५ साल

१३. दंतल ६० लाला फाल आपु ३९ साल

१४. बिन्दा ५० नेपन फाल आपु २७ साल

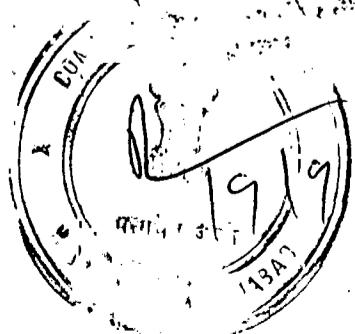
१५. शिवलम्बार ५० दीरालाल आपु २६ साल

१६. दंकोपाट ५० बाटल्लीखेट आपु ६२ साल

१७. बड़ोपाट ५० चन्द्र पाल खेट

मेधापुर

निवेदन द्वारा ग्राम बाजीरा व ग्राम बनीकी
ग्राम खानपाट के उन्नाव के ग्राम बाजीरा में प्रथम पक्ष के



ग्राम खानपाट १९४७

નોટેશન નામાં પોઠચાલાં, પટે ના પ્રાદીપ/નાનાના મુખ્ય 755 નાંથી 107/116
એટા નાંથી 2011-08 એટા નાંથી M પ્રાદીપ/નાનાના મુખ્ય 755 નાંથી 107/116
એટા નાંથી 2011-08 એટા નાંથી M પ્રાદીપ/નાનાના મુખ્ય 755 નાંથી 107/116

107/116-નાંથી 2011-08/107/116

અમિતાલ

નિલા

સાંસ્કૃતિક

કાન્દિકા



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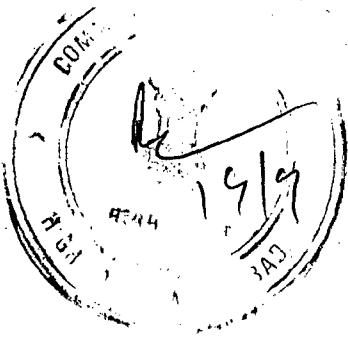
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અમિતાલ

PSX

Before the Central Administrative Tribunal
Circuit Bench Lucknow.

O.A. No. 205 of 1989 (L)

Vinod Kumar Tripathi

..... Appellant.

Vs.

S.pdt. of Post Office and others

.... Respondents.

Annexure No. 4



Lucknow
Dated :

Dinesh Kumar
Appellant.

700/ 200/ 000/ 000 dt 12-11-00

21/11/00 - 13-11-00

518 311144, 12-00

518 311144 - 15.00

प्राचीर - विवरण नहीं एवं P. 6 वाली है

518 दो दो दो दो दो - लेना बनावट

मालाल = 12.00 दो 15.00 दो

कार्य 12-11-00 के दो दो दो (B. 1 (मालाल))

कार्य 13-11-00 के दो दो दो (B. 1 (मालाल))

13-11-00 के दो दो दो (B. 1 (मालाल))

कार्य 5-1-00 के दो दो दो (B. 1 (मालाल))

दो 4-1-00 15.00 दो दो दो (B. 1 (मालाल))

31/10/00 के दो दो दो (B. 1 (मालाल))

31/10/00 31/10/00 - लाना बनावट

2) 31/10/00 के दो दो दो (B. 1 (मालाल))

3) 1-11-00 के दो दो दो (B. 1 (मालाल))

लाना दो दो दो (B. 1 (मालाल))

4) 518 के 10.00 दो दो दो (B. 1 (मालाल))

31/10/00 283 के 10.00 दो दो दो (B. 1 (मालाल))

5) 10/11/00 के 10.00 दो दो दो (B. 1 (मालाल))

14/11/00 20-12-00 के 10.00 दो दो दो (B. 1 (मालाल))

20/11/00 के 10.00 दो दो दो (B. 1 (मालाल))

6) 10/11/00 के 10.00 दो दो दो (B. 1 (मालाल))

(अ) दो दो दो (B. 1 (मालाल))

लाना दो दो दो (B. 1 (मालाल))

दो दो दो (B. 1 (मालाल))

(ब) दो दो दो (B. 1 (मालाल))

दो दो दो (B. 1 (मालाल))

दो दो दो (B. 1 (मालाल))

(द) दो दो दो (B. 1 (मालाल))

दो दो दो (B. 1 (मालाल))

(५) 518 के 10.00 दो दो दो (B. 1 (मालाल))

13/11/00 के 10.00 दो दो दो (B. 1 (मालाल))

13/11/00 के 10.00 दो दो दो (B. 1 (मालाल))

13/11/00 के 10.00 दो दो दो (B. 1 (मालाल))

(६) दो दो दो (B. 1 (मालाल))

(७) दो दो दो (B. 1 (मालाल))

DRM/1

W.M. B. 1 (मालाल)

10-1-00 =	- 83	45.00	20.00
6-4-00 =	- 150.00		50.00
23-7-00 =	20.00 -		90.00
2-11-00 =	- 60.00		50.00

4) Effect of ~~new~~ old condition of soil on crop yield.

- 740980 - 14-7-10	- 20.00	
- 740848 - 12-7-10	- 120.55	
- 740946 - 11-2-10	- 109.55	83
- 740982 - 25-4-10	- 20.00	
- 040366 - 27-10-10	- 60.00	
- 40302 - 28-10-10	- 200.00	
- 40310 - 27-10-10	- 160.00	40
- 40320 - 31-10-10	- 350.00	
- 40308 - 31-10-10	- 100.00	
- 40310 - 30-9-10	- 120.00	

13) Example (tree & cell block)

14) *deus datus est illi ex me*

15) 150 of Repast, get Purse, etc. -

16) signs are still present on the old card
written on the old sign.

सत्येव

548

short beginners, even short sick short

1) *Endosim* *in* *vitro*

263) $51 \times 349 \times 81 \times 9 \times (25)$

Asstt. Engg. in Charge
Post office
Postal Sub Division
LUNNAQ.

(350) *going from home*

47-37-19
2737

मनोआहंर की रकम भारत की १० (शब्दों में) / Received Rupees (in words)

प्राप्तकर्ता का नाम/being amount of money order payable to.....

मनोआहंर
नियोजन/Commission १०/Rs. - १०/-/P.....



मनोआहंर व्यापारक/M. O. Clerk

१०-३७ (८)
१९
Receipt No. १९
Date stamp of Branch Office

Post Office
addressed payable to
१०

जूसे कैलाल ननीगढ़र की जारी जारी जारी जारी
रित नारंगिक जलन से
जिनका वजन जुकिन नहीं की
पर निर-व्यापा पर्याप्त
मामले जै जिन पर कोई
पावती नहीं है तरो इकाई
टिक्के/Stamps affixed
except in case of un-
lawful letters of not
more than the initial
weight prescribed in
the Post Office Guide,
on which no acknowl-
edgement is due.

रकम
Amount
४०/-Rs.
रुपये ४०/-
मुक्त रुपये (fee Rs. 0/-)

रकम/Total —
रुपये (मुक्ती में) ...
(in words)

मनोआहंर व्यापारक
नियोजन/Commission
१०/Rs. १०/-/P
मनोआहंर की रकम भारत की १० (शब्दों में) / Received Rupees (in words)

मनोआहंर की रकम भारत की १० (शब्दों में) / Received Rupees (in words)

कांगड़ा अ. नं. २०

रु. २००/-
(प्रत्यक्षी का नाम)

प्र० ३८५८ कुरा २०११७ ताता
४७ (क) रामरसीर नम्बर २० दोहोला हाथर की तारीख नोट
लिंग पर..... दाकघर में..... ग्राम हुआ
दिनांक of Branch Office
Received a
addressed payable to
Post Office

जो लदा किए गए के लिए २००/- रु. (प्रत्यक्षी के नाम लिखें)
Date _____
Received Rupees in words

की रक्षा राख है।

रु. १० - ००

मुद्रा/मुद्रा

दोनों वर्तुलों का स्थिति
में भरा न हो
filled upon the case of all
INSURED ARTICLES
रक्षा रु. (जेंडो में)
red for Rs. (in figures)
(में में)
words)

रक्षा रु. (जेंडो में)
red for Rs. (in figures)
(में में)
words)

मुल्क रु.
franchise fee Rs.
रु/weight

दोनों में शब्द (Words)

रक्षा के बल नांचाहर का स्थिति दरा जाय To be filled up only in the case of MONEY ORDERS	रुपये रु./Rs.	प्र०
दर्शक का वजन अधिक नहीं तो ग्रे-डीमा पत्रों को पावती नहीं है तो डाक टिकट/Stamps affixed except in case of un- insured letters of not more than the initial weight prescribed in the Post Office Guide, on which no acknowledgement is due.	१०/-	१०/-
कमीशन Commission	२००/-	२००/-
जोड़/Total (जेंडो में) (in words)	३००/-	३००/-

जो नाम और पूरा पता
जाता है स्वारप के हस्ताक्षर
or remitter
Signature of Bearer Postman
V.K. Pathak
कृष्णनगर ग्राम B.P.M. Kurnool
1/6/1945

102

Before the Central Administrative Tribunal
Circuit Bench Lucknow.

O.A. No. 203 of 1989 (L)

Vinod Kumar Tripathi

..... Appellant.

vs.

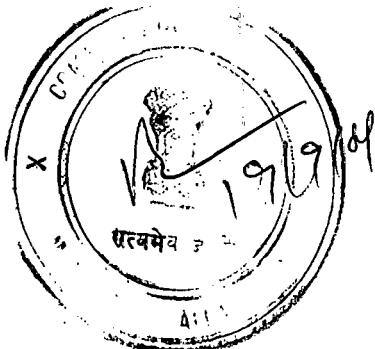
Supdt. of Post Office and others

.... Respondents.

Annexure No. 5 —

Lucknow
Dated :

29/12/1989
Appellant.



868

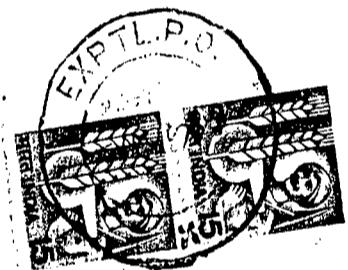
U.P.C - S.D.D

राजस्थान

मानव संरक्षण विभाग

गुरुत्वात् यजोर

४७१७३८



VB
5/1/80
B.R.M - Kandavur
Kerala

१०८

श्रीमान् डा. क. अधीक्षक,
सुकृतिल प्रखण्ड का नपुर ।

महोदय,

१: प्रार्थी के विस्तर दिनांक: २५/७/८९, के आदेश द्वारा दो प्रार्थी की ब्रान्व्य पोर्ट मास्टर के पद पर रेवार्स समाप्त की गयी है इस आदेश में कोई भी स्पष्ट अनियमताओं का उल्लेख नहीं किया गया जिसके अन्तर्गत प्रार्थी की सेवार्स समाप्त की गयी है।

२: यह कि इस तथ्य का उल्लेख करना आवश्यक है कि प्रार्थी को कभी भी कोई नोटिस प्रार्थी द्वारा की गई अनियमताओं के सम्बन्ध प्रार्थी की सम्पूर्ण सेवा के अंतर्गत नहीं प्रदान की गई वर्तिक सम्य-सम्य पर अधिकारियों द्वारा प्रार्थी की सेवाओं पर अनुबोलन करने पर उचित व अच्छी करार दो गई है। ऐसी परिस्थिति में अधानक सेवा समाप्त होने का आदेश हीने का कोई और वित्त नहीं है।

३: यह कि सेवा समाप्ति के आदेश के पूर्व प्रार्थी को न तो किसी उकार की सेवा सम्बन्धी अनियमताओं के संबंध में कोई नोटिस दी गई न ही जांच ही की गई और न ही उसे कोई स्पष्ट लिख दी गयी गया है तो परिस्थिति में सेवा समाप्ति का आदेश पारित करना न्याय व विधि के प्रतिकूल है।

४: यह कि प्रार्थी की गाँव के बूँद द्वारा कियों से हुश्मनी चल रही है वह द्वयकि प्रार्थी के चाहों के हत्या के उद्देश्य द्वेषी ठहरास गये थे और तथा भी चाहालय ने दो थो अतर्क प्रार्थी से हुश्मनी रखी है, दो सकता है उनके द्वारा कोई रिपोर्ट प्रार्थी के विस्तर की गई हो जो कि इस तथ्यों के मध्य कोई महत्व नहीं रखता है ऐसी परिस्थितियों में प्रार्थी के विस्तर जारी सेवा समाप्ति कर आदेश विधि संबंधी के विस्तर और निरस्त होने योग्य है।

अतः नियेदन है कि दिनांक २५/७/८९, को उपरोक्त परिस्थितियों में और दर्शाए गये कारणों पर विधार करते हुए वापस लेने वा आदेश पारित करने की कृपा करें।

प्रार्थी

विनोद कुमार विपाठी

ब्रान्व्य पोर्ट मास्टर,

कैरिस, प्रगतवारा

जिला- उन्नाव।

दिन - ५/८/८९,

पत्र-व्यवहार-22
Corr.-22

भारतीय डाक विभाग
DEPARTMENT OF POSTS INDIA

प्रेषक
From

नियोजित नं. १११८

पुणे पोस्ट ऑफिस

उत्तर देते समय कृपया
निम्न संदर्भ दें
In reply
Please quote

दिनांक
Dated at

२२.२.२५

क्रम संख्या
No.

U. P. C.

विषय
SUBJECT

किंग्स एडवर्ड द्वितीय कानून का अनुद्देश्य का
कार्रवारी प्रति की विकल्प देवा दिलाई
का आदेश किरात लाल द्वारा प्राप्ति

U. P. C. नं. १०

किंग्स एडवर्ड का अनुद्देश्य

नियोजित नं. १११८

कानून



किंग्स एडवर्ड
नियोजित नं. १११८

कानून

सेवा में,

माननीया श्रीगती नीलम श्रीवास्तव,
निर्देशाक, डाक सेवा विभाग,
कानपुर ।

महोदया,

प्रार्थी के विलङ्घ दि० 25-7-89 के आदेश द्वारा जो प्रार्थी की बांध पेस्ट मास्टर के पद पर सेवायें समाप्त की गई हैं । इस आदेशमें कोई भी स्पष्ट अनियमितताओं का उल्लेख नहीं किया गया । जिसके अन्तर्गत प्रार्थी लें सेवाएं समाप्त की गई हैं ।

2- यह कि इस तथ्य का उल्लेख करना आवश्यक है कि प्रार्थी को कभी भी कोई नोटिस प्रार्थी द्वारा की गई अनियमितताओं के सम्बन्ध में प्रार्थी की सम्पूर्ण सेवा के अन्तर्गत नहीं प्रदान की गई । बल्कि समय-समय पर अधिकारियोंके द्वारा प्रार्थी की सेवाओं का अद्वालोकन करने पर उचित व अच्छी करार की गई हैं । ऐसी परिस्थिति में अधानक सेवा समाप्त होने का आदेश देने का कोई और वित्त नहीं है ।

3- यह कि सेवा समाप्त के आदेश के पूर्व प्रार्थी को न तो किसी प्रकार की सेवा सम्बन्धी अनियमितताओं के सम्बन्ध में न तो कोई नोटिस दी गई और न ही प्रार्थी के वयान ही लिए गए हैं और न ही कोई जांच ही की गई है । ऐसी परिस्थिति में सीधे सेवा समाप्त का आदेश पारित करना न्याय व विधि के प्रतिकूल है ।

4- यह कि प्रार्थी के गांव में कुछ व्यक्तियों से दुश्मनी चल रही है । वह व्यक्ति प्रार्थी के घाया की हत्या के मुकदमें में दोषी ठहराये गये थे और उन्हे सजा भी न्यायालय ने दी थी । अतएव वह लोग प्रार्थी से दुश्मनी रखते हैं । हो सकता है कि उनके द्वारा कोई रिपोर्ट प्रार्थी के विलङ्घ की गई हो । जो कि उक्त तथ्यों के मध्य में कोई महत्व नहीं रखती है । ऐसी परिस्थितियों में प्रार्थी के विलङ्घ जारी सेवा समाप्त का आदेश विधि एवं न्याय के विरुद्ध और निरस्त होने योग्य है ।

दिनांक 15 अगस्त 1990

162

Before the Central Administrative Service
Tribunal at Allahabad, Lucknow Bench,
Lucknow.

Appeal No. 203/89.
District Unnao.

C.M. An. No 232/09(1)

CA 203/09(1)

Vinod Kumar Tripathi. .. Appellant-applicant.

versus

Supdt. of Post Offices and
others. .. Respondents.

Application for directing the opp. party no.2
for payment of salary to the appellant-
applicant.

Filed today
5/9
The applicant most respectfully begs to submit
as under :-

1. That this hon'ble court was pleased to admit the above noted appeal filed against the termination order ~~was~~ passed by opp. party no.1 and this Hon'ble Court was also pleased to provide interim relief to the appellant to the effect that he be allowed to serve on the said post if he has already not been released from the post.
2. That the appellant had not handed over the charge and had been serving on the post and still serving on the post. Since above said interim order in respect of giving charge had been given by this hon'ble court hence the charge of the post is still with the appellant and is

continuing service on the post.

3. That at the end of August when salary for the month was due on 31st Aug. the appellant could not get the salary of the service. He made request to pay the same to opp.party no.2 but inspite of applicant's repeated request his salary has not been given for the month of Aug.1989. The photocopy of the application is being filed as Annexure no.

4. That the applicant is serving on the post and he has done service in the whole month without any leave hence he is entitled to the salary money for the month of August 1989 ~~and in view of justice~~^{4th} non-payment of service salary for the month of August 1989 by the opp.party no.1 is totally against the law, fact and natural justice ,because the appellant ^{has} performed his service on the post. The hon'ble court has also allowed interim relief to this effect that the appellant may not be releaved from the post.

5. That by not ~~paying~~ paying the salary of the appellant the opp.party are functioning against the Constitution.

Wherefore, it is prayed that this Hon'ble court be pleased to pass an order commanding the opp.party to pay the salary for the month of Aug.1989 and later on coming days in which the appellant has provided his service on the post, such other order as court may deem fit and proper be also passed.

Lucknow :

5.9.89.

Appellant.
V.K. *laurade aw*
Counsel for the Appellant.

पञ्च-व्यवहार- 22
Corr.-22

भारतीय डाक विभाग
DEPARTMENT OF POSTS INDIA

EXPTL.P.O.
U.P-9337

प्रैषक
From

~~1911-9-24 12.54 P.M.~~ B.P. m-
~~1911-9-24 12.54 P.M.~~

उत्तर देते समय कृपया
निम्न रूपरूप दें
In reply
Please quote

सेवा में अमित दोषमार्ग- ३०१७
To

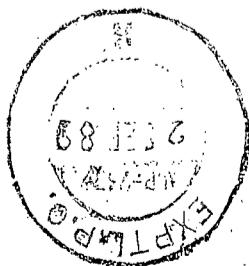
क्रम संख्या
No.

दिनांक
Dated at 21/9/1829

ବିଷୟ SUBJECT - ପ୍ରାଚୀନ ଭାଷା ଓ ଭାଷାକାଳର ବିଷୟ

आतः प्राप्तिना श्रीकृष्ण प्राप्ति का भाइ अग्नि र ४४ का विवर
का पुनरावृत्त त्रुत भवा द्विया जोपि जिल्ला पुराणा परीक्षा का पार्श्व
प्राप्ति रहा । तथा द्वारा द्विया

✓



Subpathy
219 84
(cont'd from 100)

ग्राम पोर्ट नाम्पर
कांगड़ा (मुम्पार)

87-2-07-87

820

लाल देव देव देव देव देव देव

EXPTL.P.O.
U.P.-9337

लाल

लाल-वित्त का गुप्त विवाह विवाह विवाह

लाल

लाल-प्रति विवाह के लिए (गुप्त विवाह)

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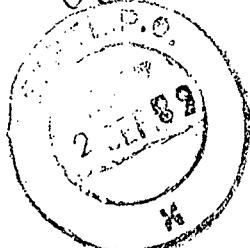
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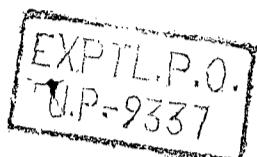
B. P. M. Komarwadi

Komarwadi



पश्च-व्यवहार- 22
Corr.-22

भारतीय अक्ष विभाग
DEPARTMENT OF POSTS INDIA



क्रम संख्या
No.

उत्तर देते समय कुप्या
निम्न संदर्भ हैं
In reply
Please quote

प्रैषक
From

1. प्राचीन वैज्ञानिक विद्या - ब्रह्मगुप्त

सेवा में 10 Anu - सितंबर 1984. नं ५८४
यात्रा वर्ष १९८४
दिनांक Dated at 4/9/84

SUBJECT - गीत बोली 829 वी ओलग्यूडल्लू,
मंडी ८१४१ उत्तर

ଓঁ: প্রাণি কৃষ্ণ প্রিয়া পুরুষ পুরুষ পুরুষ

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Vishwath
4/19/09

(Family & Social Work)

9/10-441RC 27/12/27

କାନ୍ତାରୀ (ମୁଖ୍ୟମାତ୍ର)

3219

Rev. 4.9.09 (4.9.09)



OA No 203/89(L) A/72

VAKALATNAMA

In the Hon'ble ~~High~~ Court of Judicature at Allahabad
At
Lucknow Bench

V. K. Tomar Plff./Appl./Petitioner/Complainant
Verses

U. D. 18. an Defent./Respt./Accused
KNOW ALL to whom these presents shall come that I/We S. P. S. K. K. M.
the above-named do hereby appoint
Shri V. K. CHAUDHARI, Advocate,
..... High Court, Lucknow Bench
(hereinafter called the advocate/s) to be my/our Advocate in the above-noted case and
authorised him :—

To act, appear and plead in the above-noted case in this Court or in any other Court
in which the same may be tried or heard and also in the appellate Court including High Court
subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for
executions, review, revision, withdrawal, compromise or other petitions or affidavits or other
documents as may be deemed necessary or proper for the prosecution of the said case in all
its stages.

To file and take back documents, to admit &/or deny the documents of opposite
partys.

To withdraw or compromise the said case or submit to arbitration any differences
or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and
to do all other acts and things which may be necessary to be done for the progress and in
course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him to exercise
power and authority hereby conferred upon the Advocate whenever he may think fit to
& to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts of
Advocate or his substitute in the matter as my/our own acts, as if done by me/us
hearings & will inform the Advocate for appearances when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or him
responsible for the result of the said case. The adjournment costs whenever ordered
Court shall be of the Advocate which he shall receive and retain for himself.

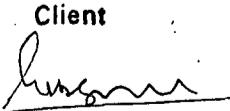
And I/we the undersigned do hereby agree that in the event of the whole or part of
the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to
withdraw from the prosecution of the said case until the same is paid up. The fee settled
is only for the above case and above Court I/we hereby agree that once the fees is paid. I/we
will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the
contents of which have been understood by me/us on this day of 19

Accepted subject to the terms of fees.


Advocate

Asstt. Super. of Postoffices
Postal Sub Division
UNNAO.


Client
Acalashak Darshan
Kanpur Muffassil Prakhan
KANPUR-208001.


Client
K. N. Stewart
Postmaster (H.S.G.I.)
UNNAO.